

ITEM NO.25

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1172/2019

R. POORNIMA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date :06-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.  
Mr. Kaustubh Shukla, Adv.  
Mr. Abhay Singh, Adv.  
Mr. Subhasish Bhowmick, AOR  
Ms. Manisha Pandey, Adv.  
Ms. Ankita Agarwal, Adv.  
Mr. Kunal Mallick, Adv.  
Mr. Aditya Rajeshwar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

At the request of Shri Rakesh Dwivedi, learned senior counsel appearing on behalf of the petitioners, prayer 'A' is allowed to be deleted.

Issue notice restricted to the question of the entitlement of the petitioners to be considered by virtue of having put in 18 years, as claimed.

Dasti service, in addition, is permitted.

[ CHARANJEET KAUR ]  
A.R. -CUM-P.S.

[ INDU KUMARI POKHRIYAL ]  
ASSTT. REGISTRAR